

**Financial assistance to NGOs for tribal welfare**

2915. SHRIMATI GUNDU SUDHARANI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) grants/financial assistance given to NGOs for tribal welfare during the last three years, year-wise, NGO-wise, State-wise and scheme-wise;
- (b) whether the objectives for which above money allocated has been achieved;
- (c) if not, the reasons therefor; and
- (d) what monitoring mechanism the Ministry has to ensure so that money given by Ministry through NGOs reaches the beneficiary?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO S. KHANDELA): (a) to (d) The information is being compiled and will be placed on the table of the house.

**Action against warden**

2916. SHRI DEVENDER GOUD T.: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it has come to the notice of Ministry of an incident in which a girl student from Viswa Bharti was forced by her hostel warden to drink her own urine;
- (b) whether the National Commission for Protection of Child Rights has taken any action against that warden; and
- (c) if so, the details thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The National Commission for Protection of Child Rights (NCPCR) has taken *suo-motu* cognizance of the newspaper report 'Shanti Niketan School girl made to drink urine for bedwetting' published in the Times of India on 09.07.2012.

(b) and (c) NCPCR requested the Secretary, School Education, Government of West Bengal and Vice Chancellor, Visva Bharati, Shanti Niketan, West Bengal to get the matter investigated and take further necessary action. A report was received by

NCPCR from the Office of Vice Chancellor, Vishva Bharati that the University has placed the warden and the Sevika, who was also involved in this incident, under suspension in terms of clause 4(a) of Section 5 of the Vishva Bharati Statute and Executive Council resolution No: 5(A) dated 22.01.1994. Post suspension, disciplinary proceedings have been initiated against them as per Section IV of the Service Rules of Visva Bharati.

A report has also been received from the District Magistrate and Deputy Collector, Bolpur stating that First Information Report (FIR) No: 257/12 dated 08.07.2012 was registered against the accused warden of the hostel who was arrested on 9th July, 2012. The case has been taken up by the Court of Additional Chief Judicial Magistrate, Bolpur.

#### **Concept of setting up anganwadis**

2917. SHRI SANJAY RAUT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the concept of setting up anganwadis more than 30 years ago;
- (b) whether it is a fact that this scheme, partly funded by the World Bank, did prove beneficial during the initial years, but with the passage of time it has become redundant;
- (c) whether it is also a fact that items and eatables are being supplied as per old records and nobody visits anganwadis in spite of the fact that anganwadi workers continue to get salaries for zero work output; and
- (d) whether Government would revise anganwadi rolls, return unused funds and reassess their requirement to overhaul the present system?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Integrated Child Development Services (ICDS) Scheme was launched in 1975 on a pilot basis with the objective (i) to improve the nutritional and health status of children in the age-group 0-6 years; (ii) to lay the foundation for proper psychological, physical and social development of the child; (iii) to reduce the incidence of mortality, morbidity, malnutrition and school dropout; (iv) to achieve effective co-ordination of policy and implementation amongst the various departments to promote child development; and (v) to enhance the capability of the mother to look after the normal health and nutritional needs of the child through proper nutrition and health education.